

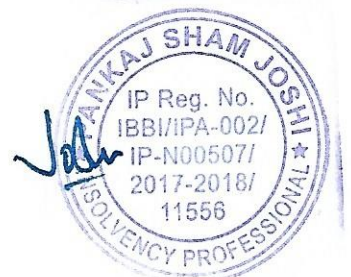
FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
SHARP KNIFE COMPANY PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	Sharp Knife Company Private Limited
2.	Date of Incorporation of Corporate Debtor	16.05.1989
3.	Authority under which Corporate Debtor Is Incorporated / Registered	Registrar of Companies- Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U29309MH1989PTC051752
5.	Address of the registered office and principal office (if any) of corporate debtor	C-13, NICE Area, Satpur MIDC, Nashik, Maharashtra - 422007
6.	Date of Closure of Insolvency Resolution Process	19.07.2019 (Expiry of 180 days of CIRP)
7.	Liquidation commencement date Of Corporate Debtor	01.10.2019 (Uploaded on NCLT website on 04.10.2019)
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Pankaj Sham Joshi IP Regd. No. IBBI/IPA-002/IP-N00507/2017-2018/11556
9.	Address and e-mail of the liquidator, as registered with the Board	Mr. Pankaj Sham Joshi c/o Omega Business Solutions Pvt. Ltd. 12, Kakad Estate Lady Jamshedjee Cross Road No. 3 Mahim West, Mumbai 400016 E-mail: pjoshi.ip@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: 12, Kakad Estate Lady Jamshedjee Cross Road No. 3, Mahim West, Mumbai 400016 E-mail ID: pjoshi.ip@gmail.com
11.	Last date for submission of claims	03.11.2019 (04.10.2019 has been considered as Liquidation Commencement Date for the submission of claims)

Notice is hereby given that the **National Company Law Tribunal, Mumbai Bench**, has ordered commencement of the Liquidation of the **Sharp Knife Company Private Limited** on the **01.10.2019** (date of passing of order for liquidation under Section 33 of the Code). Copy of the said order was made available on 04.10.2019.



The stakeholders of **Sharp Knife Company Private Limited** are hereby called upon to submit their claims with proof on or before **03.11.2019** to the Liquidator at the address mentioned against item No. 10. The proof of claims may be submitted in Form C, D, E, F or G to the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016, as applicable, which is also available on IBBI website <http://www.ibbi.gov.in/downloadform.html>.

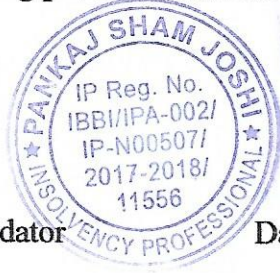
The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims by in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Name : Mr. Pankaj Sham Joshi

Name and Signature of the Liquidator



Date and Place: 05.10.2019; Mumbai